

**IN THE COURT OF SH. DIG VINAY SINGH  
SPECIAL JUDGE (PC ACT) (ACB-02) : RADC : DELHI**

In re :

**State Vs. 1) Badri Prasad Yadav S/o Sh. Balbir Singh**

**2) Jitender S/o Sh. Leela Ram**

**RC No. 18(A)/2020/ACB/CBI/New Delhi**

**U/s 7 P. C. Act r/w 120 B IPC**

**02.07.2020**

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl.Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020 Order No.16/DHC/2020 dated 13.06.2020 and; No.22/DHC/2020 Dated: 29.06.2020.



State Vs. Badri Prasad Yadav S/o Sh. Balbir Singh and Jitender

02/07/2020

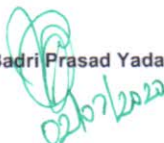
The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep Bhardwaj Reader of this Court in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Both the accused namely Jitender S/o Sh. Leela Ram and Badri Prasad Yadav S/o Sh. Balbir Singh have been produced before me today through video conferencing from Jail No. 7, Tihar, Delhi after a list of these accused was sent to the Computer Branch of Rouse Avenue District Courts by the Jail Authorities and after that list was forwarded to the Reader of this Court by the Computer Branch officials of RADC Court.

Present : Both the accused namely Jitender S/o Sh. Leela Ram and Badri Prasad Yadav S/o Sh. Balbir Singh have been produced from Tihar Jail No. 7 through Video Conferencing, and are identified by Head Warden Mr. Ramanuj.

Remand Advocate Sh. Diwakar Chaudhary for both the accused persons.

IO Inspector Ravinder Kumar Bharti.



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It is informed that both these accused have been admitted to bail yesterday by another learned Special judge, Rouse Avenue, Delhi but their bonds have not yet been accepted. It is also pointed out that the two persons have preferred bonds which are in the process of being verification and are likely to be accepted soon.

In such circumstances, **the remand of the two accused namely Jitender S/o Sh. Leela Ram and Badri Prasad Yadav S/o Sh. Balbir Singh is extended for one week till 09.07.2020.**

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

  
 (Dig Vinay Singh)  
 Spl. Judge (PC Act) ACB-02  
 Rouse Avenue Courts, New Delhi  
 दिवायन सिंह  
 DIG VINAY SINGH  
 विशेष न्यायाधीश (पीसीएक्ट) निदेशक, विभागा-02  
 Special Judge (PC Act) Court Complex Branch-02  
 02.07.2020  
 दिनांक 02.07.2020  
 न्यायालय संकुम  
 Rouse Avenue Court Complex  
 नई दिल्ली  
 New Delhi